

**IN THE INCOME TAX APPELLATE TRIBUNAL KOLKATA 'A' BENCH KOLKATA
[BEFORE SHRI J. SUDHAKAR REDDY, HON'BLE ACCOUNTANT MEMBER &
SHRI A.T. VARKEY, HON'BLE JUDICIAL MEMBER]**

I.T.A. No. 1236/Kol/2018
Assessment Year: 2012-13

Raj Couture Pvt. Ltd.....Appellant
30F, Free School Street,
Kolkata - 700 016.
[PAN: AAGHR 8054 P]

Vs

ITO, Ward - 8(3), Kolkata.....Respondent

Appearances by:

None appearing on behalf of the Assessee.

Smt. Ranu Biswas, Addl. CIT appearing on behalf of the Revenue.

Date of concluding the hearing : March 26th, 2021

Date of pronouncing the order : April 16th, 2021

ORDER

PER BENCH:

The assessee seeks permission of this Bench to withdraw its appeal in ITA No. 1236/Kol/2018 as it has availed the scheme under "Vivad Se Vishwas Act, 2020" vide its application dated 19.03.2021. The assessee states that it has been granted certificate by the designated authority in Form No.-3 under the provisions of "Vivad Se Vishwas Act, 2020".

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Order Pronounced in the Open Court on 16th April, 2021.

Sd/-
(A.T. VARKEY)
JUDICIAL MEMBER

Sd/-
(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER

Dated: 16/04/2021
SC, Sr. PS

Copy of order forwarded to:

1. Raj Couture Pvt. Ltd., 30F, Free School Street, Kolkata – 700 016.
2. ITO, Ward – 8(3), Kolkata.
3. The CIT(A)
4. The CIT
5. DR

True Copy,

By order,

Assistant Registrar/DDO
ITAT, Kolkata